THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (d). The Income-tax Act does not provide for survey of 'Ostentatious living' as such. Under Section 133A(5) of the Income-tax Act the Income-tax Authorities gather information in respect of ostentatious expenditure incurred in connection with any function, ceremony or event, incurred by ay assessee, which may include diamond traders.

On gathering adequate information of tax-evasion by the jewellers of Bombay the Income-tax authorities lately carried out search and seizure operations in the cases of 25 such traders. During the course of these operations more than Rs. 1 crore worth of *prima-facie* unaccounted valuables, including diamonds of the appoximate value of Rs. 51 lacs were seized. Further Investigations in these cases have been initiated for taking appropriate action under the law.

बिन्नी मिल्स लिमिटेड के लिए दस प्रतिशत मूल्य अधिमान की सुविधा

*486. श्री कृष्ण चन्द्र पांडे : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय कपड़ा निगम की भांति बिन्नी मिल्स लिमिटेड को भी कपड़ा सप्लाई करने के लिए दस प्रतिशत मूल्य अधिमान की सुविधा दी जा रही है; और

(ख) यदि हां, तो इस बारे में पूरा ब्यौरा क्या है ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री शिवराज वी० पाटिल): (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Trivandrum Doha direct flight

*487. PROF. P. J. KURIEN: Will the Minitser of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred question No. 2192 on 5 March, 1982 regarding direct flight from Trivandrum to Doha and state:

(a) what steps have since been taken to start the Trivandrum-Doha flight and the reasons for the delay in starting the flight; and

(b) when is the flight expected to be started?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). According to the Air Services. Agreement between the Government of India and the Government of Qatar, entered into in February, 1973. the Gulf Air has no rights to operate directly to Trivandrum. When, however, Air India filed schedules for operating to Qatar (Doha) from Trivandrum with the Aeronautical Authorities of Qatar, the latter cleared the schedule but imposed the condition that Gulf Air would be permitted to operate directly to Trivandrum from Doha. Since this goes counter to the Air Services Agreement of 1973, the matter has been taken up through diplomatic channels. The response of the Qatar Authorities is awaited.

Operating direct service between Trivandrum and Doha will be considered by Air India only after this issue is resolved.

छोटे सिक्कों की कमी

*488. श्री नरसिंह मकवाना : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) छोटे मल्य के सिक्कों की कमी होने के क्या कारण हैं और उस राज्य

का नाम क्या है जहां से इस बारे में अधिक शिकायतें मिली हैं;

(ख) एक रुपया के करेंसी नोटों की कमी होने और इस कमी को दूर करने के लिए तुरन्त कार्यवाही न करने के क्या कारण हैं;

(ग) क्या सरकार को इस तथ्य का पता चला है कि सिक्का बनाने के काम आने वाली धातु के मूल्य में वृद्धि होने के कारण सिक्के प्रचलन से गायब हो गए हैं और बाजार में बहुत अधिक कठिनाई महसूस की जा रही है; और

(घ) यदि हां, तो स्थिति में सुधार हेतु सरकार का विचार क्या कार्यवाही करने का है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी):(क) यद्यपि गुजरात, महाराष्ट्र, उत्तर पूर्वी क्षेत्र के राज्यों तथा पश्चिम बंगाल, उत्तर प्रदेश तथा मध्य प्रदेश के कुछ इलाकों से छोटे मूल्य के सिक्कों की कमी के सम्बन्ध में कुछ शिकायतें प्राप्त हुई हैं, तथापि सामान्य रूप से छोटे सिक्कों की कोई कमी नहीं है। जब कभी सिक्कों की कमी के बारे में कोई शिकायत भारतीय रिजर्व बैंक के पास आती है तो जिस इलाके में यह कमी महसूस होने की सूचना मिलती है वहीं सिक्के पहुंचा की व्यवस्था की जाती है।

(ख) एक रुपए के करेंसी नोटों के मुद्रण, परिचालन, प्रत्यानयन (रिट्रीवल) तथा उन्हें नष्ट करने में आने वाली भारी लागत को और सिक्के ढालने में दीर्घावधि में खर्चे में होने वाली शिकायत को ध्यान में रखते हुए एक रूपय के सिक्के का (छोटे आकार में) उत्पादन क्रमश: बढ़ाते ने का निश्चय किया गया है ताकि एक रूपए के नोटों में क्रमश: कमी की जा सके और अन्ततोगत्वा उनके मुद्रण और पूर्ति को समाप्त किया जा सके।

(ग) जी, नहीं।

(घ) प्रश्न उपस्थित नहीं होता।

Amount Allocated for Puri-Konark Marine Drive

*489. SHRI K. PRADHANI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the amount allocated by the Centre for the Puri-Konark Marine Drive road;

(b) whether it is a fact that this road has not yet been opened to traffic;

(c) if so, the reasons therefor; and

(d) the expected time of the opening of that road to traffic and tourists?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). As per the information received from the Ministry of Shipping and Tanspot, a statement is attached.

Statement

(a) Puri-Konark Road is a State Road and Orissa Government are primarily concerned. It is estimated to cost about Rs. 324 lakhs. Against this Rs. 70 lakhs have been approved for this work from the General Road Fund towards a part of the cost, the balance cost being met by the State Government from their own plan resources.

(b) to (d). According to the information received from the State Government the road is expected to be opened to traffic in August 1982.